Central Administrative Tribunal Madras Bench

OA 310/01017/2019

Dated Wednesday the 31st day of July Two Thousand Nineteen

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

A. Athoon Beevi 54/38A Sreenivasa Nagar 2nd Street Balaji Nagar, Anna Vari Thanjavur Tamil Nadu 613 007.

... Applicant

By Advocate M/s. T. Banumathy

- 1. Union of India
 Rep. by the General Manager
 Southern Railway
 Park Town, Chennai 3.
- 2. The Chief Personnel Officer Southern Railway Park Town, Chennai 600 003.
- 3. Senior Divisional Personnel Officer Trichirapalli Division Southern Railway, Trichy 620 001.

... Respondents

By Advocate Mr. P. Srinivasan

2 OA 1017/2019

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- "i. To direct the respondents to consider the applicant's representation dated 22.06.2019 and sanction family pension to her as she is the dependant divorced daughter of Late Mr. Abdul Subhan, who was employed as C&W Khalasi, TM 520, at Thanjavur Junction and died on 27.10.1979 while he was in service; and
- ii. to grant such other further reliefs"
- 2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant will be satisfied if her representation in Annexure A-X is considered by the respondents within a time frame stipulated by this Tribunal.
- 3. Mr. P. Srinivasan takes notice for the respondents.
- 4. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the representation of the applicant dated 22.06.2019 in Annexure A-X in accordance with rules and regulations on the subject and pass a speaking order within a period of six months from the date of receipt of copy of this order.

31.07.2019

5. OA is disposed of at the admission stage.

(T. Jacob) Member(A)

AS

(P. Madhavan) Member (J)